

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.O.A.1120/1997
M.A.436/2003

Date of order : 29.6.2004

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman
Hon'ble Mr. G.R. Patwardhan, Administrative Member

K.S. PATNAIK & ORS.
VS.
UNION OF INDIA & ORS.

For the applicants : None
For the respondents : Mr. A.K. Dutta, counsel

O R D E R

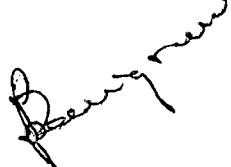
Per Justice B. Panigrahi, V.C.

Time and again it is noticed that the applicant is absent despite service of administrative notice to them after demise of Mr. S. Ghosh, 1d. counsel who was appearing for the applicant earlier.

2. However, the respondents have filed the M.A. No.436/2003 for deletion of name of the S.E. Railway substituting the East Coast Railway.

3. Since the applicants seem not interested to proceed with the matter, we are not going to record any order in this case. Accordingly, the O.A. is dismissed for default. No order is needed to be recorded in the M.A.

SPB
MEMBER(A)


VICE-CHAIRMAN